

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

CONTEMPT PETITION NO. 170/00129/2016

IN

ORIGINAL APPLICATION NO.170/00758/2016

DATED THIS THE 05TH DAY OF FEBRUARY, 2018**HON'BLE DR.K.B.SURESH, MEMBER (J)****HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)**

K. Murugeswaran
S/o V. Kandaswamy, aged 47 years,
R/o 276, 2nd Floor, 5th Cross,
5th Main, Vivek Nagar
Further Extension, BangalorePetitioner

(By Advocate Shri T.C. Gupta)

Vs.

1. Shri Ashok Lavasa,
Finance Secretary,
Ministry of Finance,
Department of Revenue,
Government of India,
New Delhi – 110 001.

2. Ms. Nutan Wodeyar,
Pr. Chief Commissioner of Income Tax,
Karnataka & Goa,
Bangalore – 560 001.Respondents

(By Shri M.V. Rao, Senior Panel Counsel)

O R D E R(HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A))

This Contempt Petition has been filed by one of the applicants in OA No. 758/2016 alleging non-compliance of the order passed by this Tribunal dated 13.07.2016 in the aforesaid OA. The respondents in the reply statement have indicated that they have filed RA No. 02/2017 against the order passed by this

Tribunal and hence there is no case of any wilful disobedience or disrespect of the order of the Tribunal.

2. The Review Application No. 02/2017 filed against the order passed by the Tribunal dated 13.07.2016 in OA No. 758/2016 had since been disposed off through a separate order. Hence it would be appropriate to allow the respondents some time to ensure compliance of the said order. In any case, the petitioner has not contended that any adverse action has been taken by the respondents against him including the case of reversion. Therefore we are of the view that as of now, there is no case of any wilful violation of the order passed by the Tribunal by the respondents. Hence according to us there is no necessity to continue with the present Contempt Petition. In case the order passed by the Tribunal is not complied with or any adverse action is taken against the petitioner, he will have the liberty to approach the Tribunal again.

3. The present Contempt Petition therefore stands closed. Notices are discharged. No order as to costs.

(PRASANNA KUMAR PRADHAN)
MEMBER (A)

(DR.K.B.SURESH)
MEMBER (J)

/ksk/

Annexures referred to by the petitioner in CP No. 170/00129/2016

Annexure-C1: Copy of CAT, Bangalore Bench order in OA No. 170/00758/2016

dated 13.07.2016

Annexure-C2: Copy of representation of the petitioner dated 19.09.2016

Annexures referred in Reply Statement

Nil

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